IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

Appeal No. 239/2017

IN THE MATTER	OF	١:
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Seahawk Container Line Pvt Ltd.

.....Petitioner

v.

ROC

.....Respondent

SECTION: Under Section 252 of the Companies Act

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner:

For the Respondent

For the Income Tax Deptt.

Ms. Lakshmi Gurung, Standing Counsel

Order

Learned Counsel/Representative for the petitioner is not present.

In the interest of justice, hearing is deferred to 10th January, 2018.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(R. VARADHARAJAN) Member (Judicial)

07.12.2017 V.Sethi